

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:1616
ANSWERED ON:21.07.2014
SAFETY OF MINE WORKERS
Dubey Shri Nishikant

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the number of fatal accidents occurred in mines/factories/industries and other hazardous workplaces in the country including Jharkhand during each of the last three years and the current year, State-wise and sector-wise;
- (b) the number of labourers/workers injured and killed in these accidents during the said period State/sector-wise;
- (c) the factors responsible for such accidents and deaths; and
- (d) the steps taken/proposed to be taken by the Government to check such accidents and to ensure safety of workers in such workplaces including mines?

Answer

MINISTER OF STATE FOR STEEL, MINES, LABOUR AND EMPLOYMENT (SHRI VISHNU DEO SAI)

- (a) to (c): The number of fatal accidents occurred in mines in the country including Jharkhand and the factors responsible for such accidents and labourers killed in various mining operations in Jharkhand, during last three years, State-wise are given at Annexure-I (for coal mines), Annexure-II (for non-coal mines). Further as per available information received from Chief Inspectors of Factories of the respective State Government, the details of fatalities and non-fatal injuries in factories during the year 2010, 2011 and 2012 is at Annexure-III.
- (d): The following steps have been taken by the Government to ensure safety of mine/factory workers:
- (i) Adequate provisions for safety, health and welfare of persons employed in mines have been made in the Mines Act, 1952 and the Factories Act, 1948 and the Rules and Regulations framed thereunder.
 - (ii) The Factories Act, 1948 and the State Factories Rules framed there under are enforced by the respective States/UTs.
 - (iii) Directorate General of Mines Safety (DGMS) is a law enforcement agency under the Mines Act, 1952. To see that the mine management carries out the mining operations in accordance with such legislation, officers of DGMS make periodic inspections of mines and conduct enquiries into accidents and complaints. In case of non-compliance or violations observed by the Inspecting officers, notices, prohibitory orders and even prosecutions are launched in appropriate courts by DGMS. In addition, DGMS also issues technical circulars and guidelines to the mines from time to time.
 - (iv) The Ministry of Labour & Employment declared the National Policy on Safety, Health and Environment at Workplace (NPSHEW) on 20th February, 2009. The purpose of this National Policy is to establish a preventive safety and health culture in the country through elimination of the incidents of work related injuries, diseases, fatalities, disasters and to enhance the well-being of employees in all the sectors of economic activity in the country.